

**F.No.: N-15011/205/2024-NC**  
**Government of India**  
**Ministry of Law & Justice**  
**Department of Legal Affairs**  
**Notary Cell**

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4<sup>th</sup> Floor, Middle B Wing, Janpath Bhawan,  
Janpath, New Delhi – 110001 dated 16.01.2026

**NOTICE**

**Subject:** Cancellation of Certificate of Practice of Notary – case of Shri Amarnath Singh, Notary (Reg No. 16959)

The Central Government, being the appropriate Government in respect of the Notaries appointed by it, in exercise of the powers conferred on it under Rule 13(12)(b)(i) of the Notaries Rules, 1956, has decided to cancel the Certificate of Practice of Shri Amarnath Singh, Reg No. 16959 to practice as a Notary. Accordingly, his name is removed from the Register of Notaries under Section 10(d) and 10(f) of the Notaries Act, 1952. The details of the Notary are as under:

Name	Registration No.	Address	Area of Practice of the Notary	Date of Cancellation and removal	Reason of Cancellation and removal
Shri Amarnath Singh	16959	H.No. B-194, New Ashok Nagar, Delhi-110096	Delhi.	01.02.2025	Rule 13 of Notaries Rules, 1956

  
**(Devanshu Kumar)**

Under Secretary to the Govt. of India